

THE

Dated 21.11.2014

PARLIAMENTARY DEBATES

(Part I—Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Thursday, 30th April, 1953

The House met at a Quarter Past Eight
of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

EXPORT AND IMPORT CONTROL OFFICE

*1734. **Shri Gidwani:** (a) Will the Minister of Commerce and Industry be pleased to state whether the attention of Government has been drawn to the following observation made by the Special Judge, Shri V. S. Bakhle of Bombay, while convicting a clerk in the Office of the Deputy Chief Controller of Export and Import for accepting a bribe: "We find a bribe being freely demanded in the Export and Import Control Office"?

(b) If so, what steps have Government taken to stop corruption in the department?

The Minister of Commerce (Shri Karmarkar): (a) Yes, Sir, Government is aware of the obiter dictum referred to

(b) Licensing policy and procedure are revised from time to time to eliminate opportunities for corruption as far as possible. Complaints are promptly investigated and suitable action—Departmental or otherwise—is taken.

The hon. Member will also be interested to know that the case referred to in (a) was detected and pursued largely due to the initiative of the joint Chief Controller of Imports, Bombay.

Shri Gidwani: Is it a fact that there is another case known as the export scandal case going on in Bombay in which the Assistant and Deputy Chief Controller of Exports along with seven others of the Department are

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being prosecuted on the charge of cheating the Government of India, fabricating documents etc. and that eight persons who were originally implicated had been released as the sanction of the Government of India for proceeding against the principal accused in the matter of the two related offences was not given?

Shri Karmarkar: I am not aware of the full facts of the case at the moment in detail. I should like to find out.

Shri Gidwani: Supposing I give short notice...

Mr. Deputy-Speaker: Order, order. I cannot allow suppositions here.

TITANIUM INDUSTRY IN TRIVANDRUM

*1737. **Kumari Annie Mascarene:** Will the Minister of Commerce and Industry be pleased to state whether Government have received any report with regard to the financial failure of the Titanium Industry in Trivandrum?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): No such report has been received.

Kumari Annie Mascarene: May I know the attitude of Government in regard to granting a loan to this industry?

Shri T. T. Krishnamachari: Government does not lend money.

Kumari Annie Mascarene: I mean recommending the loan of money by the Industrial Finance Corporation.

Shri T. T. Krishnamachari: In certain cases, Government do recommend. I can tell the hon. Member that in this particular instance the matter is before the Tariff Commission. As soon as this question was tabled, I got into touch with the Travancore-Cochin Government and asked them what the position was. That Government say that before providing the additional